

## BENCH-I

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH **KOLKATA**

C.P.No.942/2012

Present: Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22nd September 2017, 10.30 A.M

Name of the Company		Yashdeep Trexim Pvt.Ltd -Versus- Rainey Park Suppliers Pvt.Ltd & Ors		
Under Section		397/398		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

Mr. R.R. Mina, Atv. Mr. S. Ghash, Adr. Mr. S. Choudhurg Adv. Mr. A. De. Adv. Mr. A. Berser, Adv.

Res pondent +20: - 17. Asiis net 2 22/09/2016

Anisban Ray, Adv Aruf Ali, Adv

S. Sankar, Adv Rajib Mullick, Adv Petitionen Rakesh Sankar, Adv

Mr. Ratul Das. } Respondent no. 1.

## ORDER

The Ld. Counsel for the petitioner is present. The Ld. Counsel for the respondent Nos.1, 2,3, 4, and 17 are present.

The Ld. Counsel for the petitioner submits that the petitioner is unavailable to sign and submit his rejoinder on account of illness and prays for further time to file the rejoinder which is otherwise ready for submission.

Considering the submissions of the Ld. Counsel of the petitioner, the petitioner is allowed 7 days time more to file the rejoinder, if any, in compliance with the directions vide order dated 30-08-2017, with copy to the opposite parties.

It is made clear that no further time will be allowed to the petitioner for filing the rejoinder.

The Ld. Counsel for the respondent Nos. 2,3 and 4 submits that two applications filed in the matter is lying in the registry. However, it is not listed for hearing.

The Office is directed to list the applications, subsequent to the curing of defects by the applicants, if any, and getting it numbered, along with the Company Petition.

List for hearing on 06-11-2017.

(Jinan KR) Member(J)